

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
COURT-II**

Item 14

CP (IB) No. 193/Chd/Chd/2023

Under Section 59, IBC 2016

In the matter of:-

Jagdish Singh Nain (Liquidator of Nomentia India Pvt. Ltd.)

.....Petitioner

Present :

Dr. Deepak Jindal with Mr. Vishav Bharti Gupta, Advocates for the Liquidator

Heard the submissions made by the counsel for the liquidator. This is an application filed under Section 59 of the IB Code, 2016 seeking voluntary liquidation of the company. The counsel may instruct the liquidator to comply with the following :

1. A short affidavit regarding guarantee obligations undertaken by the company.
2. Whether the IBBI website extract shows that company is under liquidation.
3. Whether there are no income tax dues.
4. Whether the PAN has been surrendered.
5. Whether all the creditors have been paid in full.
6. Confirmation from the liquidator that the repatriation of the capital has been made to the foreign shareholders through legal banking channel and applicable tax has been deducted at source and compliance to applicable provisions of FEMA,1999 and Regulations thereof, has been made in the matter.

Let notice be served to IBBI as well as ROC in the mater for their comments/reply/objections, if any. Let this matter be posted on 30.10.2023.

Sd/-

(Umesh Kumar Shukla)
Member (Technical)

Sd/-

(Dr. P.S.N. Prasad)
Member (Judicial)

September 13, 2023
Vriti